

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 104
(IB)-242(p3)/2020

IN THE MATTER OF:

Mr. Debabrata Ray Choudhuri Applicant/petitioner
Vs.
The State Trading Corporation of India Ltd. Respondent

Order Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 05.02.2020

Coram:

SH. B. S. V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

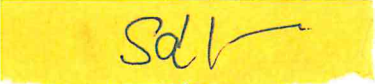
PRESENT:


For the Applicant : Mr. Rakesh Kumar, Mr. Debabrata Ray, Mr.
Aashish Khattar , Advs.
For the Respondent : Mr. V.C. Maurya, Adv.

ORDER

Parties are directed to file one page written submission along with the annexures on the next date of hearing.

List on 02.03.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)